

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

[3418]

TUESDAY, THE SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 935 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 07/03/2024 in IA.No.2 of 2023 in W.P.No.34432 of 2023 on the file of the High
Court.

Between:

M/s. Jaihind Greenfields LLP, (formerly known as M/s.Jahind Greenfields Pvt.
Ltd.) Rep. by its Director Sri Y.Pratap Reddy, Office at 8-3-229/1/D/26,
Sravanthi Nagar, Road No 10, Jubilee Hills, Hyderabad.

...APPELLANT/IMPLEAD PETITIONER IN IA

AND

1. Tamhane Vidya Chittaranjan, W/o Tamhane Chittaranjan Vijaysen Aged
about 73 years Occ Household R/o D NO 6 3 1216/21 26, Flat No 103
Gitanjali Apartments, Methodist Colony Secunderabad Begumpet Hyderabad

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, rep. by its Principal Secretary, Power and Energy
Department, Secretariat, Hyderabad.
3. Southern Power Distribution Company Limited of Telangana State, rep. by its
Chairman and Managing Director, Office at Mint Compound, Hyderabad.
4. Southern Power Distribution Company Limited of Telangana State, Rep. by its
Superintending Engineer, O/o ADE/Operation/ Rajendranagar, 33/11KV
Rajendranagar Sub-Station Premises, Near Pillar No. 232, Main Road,
Upperpally, Hyderabad.
5. Southern Power Distribution Company Limited of Telangana State, Rep. by its
Assistant Engineer-Operations-Narsingi, Narsingi, Gandipet Mandal, Ranga
Reddy District

...RESPONDENTS/RESPONDENTS

IA NO: 4 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in
the affidavit filed in support of the petition, the High Court may be pleased to

suspend the operation of the orders of the Learned Single Judge dt.7-3-2024 in I.A.No.2/2023 in W.P.No.34432/2023 imposing cost of Rs.1000/-, pending disposal of the above Writ Appeal.

**Counsel for the Appellant: SRI J.PRABHAKAR, SENIO RCCUNSEL FOR
SRI KUNAL KAKKAD**

Counsel for the Respondent No.1: M/s. CHINTALAPUDI LAKSHMI KUMARI

Counsel for the Respondent No.2: GP FOR ENERGY

**Counsel for the Respdndent Nos.3 TO 5: SRI R.VINOD REDDY, SC FOR
TSSPDCL**

The Court made the following: JUDGMENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT APPEAL No.935 of 2024

JUDGMENT: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. J. Prabhakar, learned Senior Counsel represents
Mr. Kunal Kakkad, learned counsel appears for the appellant.

Mr. R. Vinod Reddy, learned Standing Counsel for
Southern Power Distribution Company Limited of Telangana
State, appears for respondent Nos.3 to 5.

2. This intra court appeal has been filed against order dated 07.03.2024 passed by the learned Single Judge, in I.A.No.2 of 2023 in W.P.No.34432 of 2023.
3. Learned counsel for the parties jointly submit that the controversy involved in the instant Writ Appeal is squarely covered by the common judgment dated 08.04.2024 passed by this Court in Writ Appeal Nos.252, 253, 256 and 257 of 2024. It is further pointed out by Sri J. Prabhakar, learned Senior Counsel that Special Leave Petitions to Appeal (C)

Nos.11536-11537 of 2024 filed against the aforesaid common judgment dated 08.04.2024 have been withdrawn by the petitioner in the aforesaid Special Leave Petitions, who is respondent No.1 in W.A.Nos.256 and 257 of 2024, on 22.05.2024. A copy of the aforesaid order passed by the Supreme Court is placed on record.

4. In view of aforesaid submissions, the following directions are issued.

The application submitted by a person seeking electricity connection has to be decided on the touchstone of criteria laid down in Clause 5 of General Terms & Conditions of Supply by TSSPDCL. The impugned order passed by the learned Single Judge is therefore set aside. TSSPDCL is directed to process the application submitted by respondent No.1 in accordance with the criteria prescribed under Clause 5 of General Terms and Conditions of Supply. Needless to state that the appellant shall also be heard by TSSPDCL besides the application submitted by respondent No.1 for grant of electricity connection. It is made clear that this Court has not

expressed any opinion on merits of the claims of the rival parties as the same has to be examined by TSSPDCL. The application preferred by respondent No.1 shall be decided by TSSPDCL by a speaking order within a period of two (2) months from today.

5. Accordingly, the Writ Appeal is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-I. NAGALAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Power and Energy Department, State of Telangana Secretariat, Hyderabad,.
2. Chairman and Managing Director, Southern Power Distribution Company Limited of Telangana State, Office at Mint Compound, Hyderabad.
3. The Superintending Engineer, Southern Power Distribution Company Limited of Telangana State, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranagar Sub-Station Premises, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
4. The Assistant Engineer-Operations-Narsingi, Southern Power Distribution Company Limited of Telangana State, Narsingi, Gandipet Mandal, Ranga Reddy District
5. One CC to SRI KUNAL KAKKAD, Advocate [OPUC]
6. One CC to M/s. CHINTALAPUDI LAKSHMI KUMARI, Advocate [OPUC]
7. One CC to SRI R.VINOD REDDY, SC FOR TSSPDCL [OPUC]
8. Two CCs to GPI FOR ENERGY, High Court for the State of Telangana, at Hyderabad. [OUT]
9. Two CD Copies

PSK.
GJP
AmL.

HIGH COURT

DATED:06/08/2024

JUDGMENT

WA.No.935 of 2024



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS.**

①2 P.M.G.
27/8/24.